COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 147 OF 2016 & IA NO. 316 OF 2016

Dated: 9th March 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Mahanagar Gas Ltd. Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Banerjee, Sr. Adv.

Mr. Trinath T. Mr. Debarshi Dutta Ms. Manisha Singh

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1

Mr. Iti Agrawal

Ms. Anshula Laroiya for R-2

Mr. J. P. Cama, Sr. Adv

Mr. Sunil K. Jain

Mr. Punya Garg for R-3

ORDER

Learned counsel for the respondent No.3 prays for a week's time to file necessary preliminary objection. He may file the same on or before 16.03.2018 after serving copy on the other side. Thereafter, learned counsel for the appellant may file reply to the preliminary objection on or before 02.04.2018 after serving copy on the other side.

Submissions made by learned counsel for both the parties, as stated above, are placed on record.

As agreed by learned counsel for both the parties, list the matter on **06.04.2018.**

(Justice N. K. Patil) Judicial Member (B. N. Talukdar)
Technical Member (P&NG)

tnd/va